

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2646
ANSWERED ON:16.12.1999
ENGAGEMENT OF CONTRACT LABOURERS BY CONCOR
BIKASH CHOWDHURY

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware of illegal engagement of contract labourers by Container Corporation of India ;
- (b) if so, the reasons therefor;
- (c) whether the Container Corporation is arranging finance for purchase of capital equipments for use by the contractors;
- (d) if so, whether such financing is permissive under the rules;
- (e) if not, the action taken /proposed to be taken against the guilty officials;
- (f) whether it is fact that one such contractor engaged by the Corporation is an accused in a case before the MetropolitanMagistrate, Delhi; and
- (g) if so, the reasons for engaging such contractor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

- (a) & (b): No case of illegal engagement of contract labourers is in the knowledge of the Container Corporation of India Ltd. (CONCOR).However, certain court cases have been filed for alleged violation of Contract Labour (Regulation and Abolition) Act, 1970 and thus the matter is subjudice .
- (c): Yes,Sir.
- (d) : Yes, Sir.
- (e): Does not arise.
- (f) & (g): CONCOR is not aware of any such case.